

MANIPUR COURT FEES (AMENDMENT AND VALIDATION) BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move* for leave to introduce a Bill to amend the Court Fees Act, 1870, in its application to the State of Manipur, for the purpose of giving effect in that State to certain amendments made in that Act by Assam Act VIII of 1950 and to validate the levy of court-fees in certain cases.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Court Fees Act, 1870, in its application to the State of Manipur, for the purpose of giving effect in that State to certain amendments made in that Act by Assam Act VIII of 1950 and to validate the levy of court-fees in certain cases."

The motion was adopted.

Dr Katju: I introduce the Bill.

BUSINESS OF THE HOUSE

The Prime Minister and Leader of the House (Shri Jawaharlal Nehru): If you will permit me, Sir, before we take that Resolution, I should like to indicate to some extent next week's business. At any rate, I wish to indicate that we should like to have, subject to your convenience, the food debate on Monday next, the day after tomorrow. If you are agreeable, Sir, and the House is also agreeable, I think the sooner we have the food debate the better, and I suggest, therefore, that after the Question Hour on Monday, day after tomorrow, we might take it up.

Dr. S. P. Mookerjee (Calcutta South-East): The papers have today announced that the Food Conference which was to have been held, has been cancelled. Would it not be better if some note is circulated to the Members so that the debate may be real? Otherwise, it will be of a rambling character. We do not exactly know what the Government position is as the Food Conference has been cancelled. If the debate is held after two days, and in the meanwhile a note is circulated, it would be better.

Shri Jawaharlal Nehru: That is the very reason why I need an early discussion of the food question. It is desirable to have it at the earliest date possible, and I have suggested

*Introduced with the previous recommendation of the President.

the date. It is not wholly correct to say that the Food Conference has been cancelled. It has been postponed, i.e., we shall hold it not immediately, but some time later. Recently, we have been considering certain matters of immediate importance, if I may say so affecting a very small part of the food problem, and the Conference is held not only for these parts, but for others. In regards to those small parts, we have decided, in concurrence with the Food Ministers of the Provinces—we have been in touch with them—not to make any vital change to what we have thus far done; they may make only some minor adjustments here and there. Therefore, it did not become necessary to hold the food conference just now, and we thought it would be better to hold the conference later to consider the wider issues without any rush or hurry.

MOTION RE MIGRATIONS BETWEEN PAKISTAN AND INDIA

Mr. Speaker: I may request the hon. Leader of the House just to move his motion, and then I will clarify certain points about the amendments, so that the amendments may be considered along with the principal motion.

The Prime Minister and Leader of the House (Shri Jawaharlal Nehru): Yes, Sir. It was really my intention just to move the motion at this stage anyhow, and then to have the advantage and opportunity of listening to hon. Members of this House, and later to say whatever I may have to say on the subject. I beg to move:

"That the situation arising out of the migrations between Pakistan and India be taken into consideration."

Mr. Speaker: Motion moved:

"That the situation arising out of the migrations between Pakistan and India be taken into consideration."

Now, in respect of this motion, several amendments have been received, and I have admitted most of them, excepting just a few, in respect of which I have my doubts. Of course, the doubt is not with reference to everything that is said in the amendments, but only certain parts of the amendments. In a general motion of this type, it is very difficult to define the exact scope, and amendments may come in, bringing in various matters which, it would be difficult to say, are clearly out of the